

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 104

CP (IB) No. 108/Chd/Hry/2023

**IN THE MATTER OF:**

Aditya Birla Finance Ltd.

...Petitioner

Vs.

M/s Shiv Garg

...Respondent

**Under Section:** 95, IBC 2016

**Order delivered on 16.07.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner:	Mr. Sumit Puri, Advocate
For the RP:	Mr. J. Tarun Kumar, Advocate
For the Respondent:	Mr. Mast Ram Chechi, PCS

**ORDER**

Reply/Objections have been filed by Ld. Counsel for the respondent vide Diary No. 00792/1 dated 15.05.2024. The same are taken on record. Response to the objections have been filed by Ld. Counsel for Petitioner vide Diary No. 00792/2 dated 11.07.2024. The same are under objections. Ld. Counsel for the Petitioner is directed to remove these objections and refile the same within two days with a copy in advance to the counsel opposite. Let the matter be listed on 13.08.2024.

**Sd/-**  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

**Sd/-**  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Preeti